

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT ERNAKULAM BENCH

O.A.No.601/93

Date of Decision: 13.7.93

1. K.R. Rajam
2. Chalil Damodaran
3. Koipillethu GeeVarghese Rajan
4. Kunhikannan Raman .. Applicants

Mr. P.V. Mohanan .. Advocate for applicants

Versus

1. Union of India represented by Secretary, Ministry of Pension & Personnel Grievances, New Delhi.
2. The Manager, State Bank of Travancore, Neyyattinkara, Trivandrum.
3. The Sub-Treasury Officer, Cannanore.
4. The Manager, Canara Bank, Kanhangad .. RESPONDENTS

Mr. George CP Tharakan, SCGSC -- Advocate for respondent-1.

CORAM

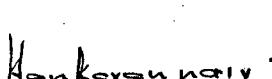
THE HON'BLE MR.JUSTICE C. SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR. R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

C.Sankaran Nair (J), Vice Chairman

Learned counsel for applicants seeks leave to withdraw this application, reserving freedom to resort to such remedies as are available to the applicants in law. Reserving freedom to do so, leave is granted and the application is dismissed as withdrawn.

  
R. RANGARAJAN  
ADMINISTRATIVE MEMBER

  
C. SANKARAN NAIR (J)  
VICE CHAIRMAN

Dated the 13th day of July, 1993.